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Open Court

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD

Original Application No. 368 of 2005

Allahabad this the 06th day of April 2005

Hon'ble Mr. S.P. Arya, Member (A)
Hon'ble Mr. K.B.S. Rajan, Member (J)

Krishna Murari S/o Tokan Singh, R/o H.No. M/10/70 D.
Kakar Matta, P.O. DLW, Varanasi.

Applicant

By Advocate S/Shri S.K. Dey, S.K. Mishra

Versus

1. Union of India through G.M. DLW Manduadih, Varanasi.
2. The General Manager (P) DLW Manduadih, Varanasi.
3. Sri M.M. Ansari, Inspector RPF Post Manduadih, Varanasi.

Respondents

By Advocate Shri A.K. Gaur

O R D E R

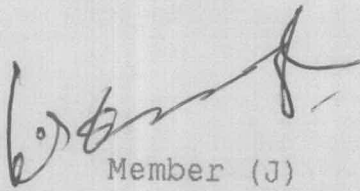
By Hon'ble Mr. S.P. Arya, Member (A)

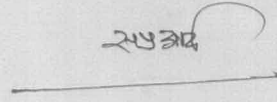
This O.A. has been filed for issuance of direction to the respondents for making payment of due amount of D.C.R.G., Leave Encashment and Commutation after fixation of pay in revised scale along with 18% interest and also for direction for payment of due salary between 18.01.1996 to 31.01.1996. The representation in this regard has already been filed by

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the applicant on 01.08.2003 (annexureA-4). However, on going through the representation, it is ~~affirmed~~^{found} that the pay fixation has not been asked for by way of representation. After hearing counsel for the parties, it is found expedient ^{and} in the interest of justice to direct respondent no.2 to dispose of the detailed representation to be made by the applicant.

2. Accordingly, respondent no.2 is directed to decide the representation within 3 months once the applicant files a detailed representation containing all his grievances within a period of 4 weeks. With this direction, the O.A. stands disposed of.


Member (J)


Member (A)

/M.M./